



The Electricity (Supply) (Himachal Pradesh Amendment) Act, 1990

Act 10 of 1990

Keyword(s):

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**THE ELECTRICITY (SUPPLY) (HIMACHAL PRADESH
AMENDMENT) ACT, 1990**

(Act No. 10 of 1990)¹

[Authoritative English text of the Biduyat (Perdaye) (Himachal Pradesh
Sanshodhan) Adhiniyam, 1990].

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of section 5.
3. Certain appointments to be void.
4. Repeal and savings.

(Received the assent of the President of India on the 21st September, 1990 and was published in Hindi in R.H.P. Extra., dated 26-9-1990 at page 2039 and in English in R.H.P. Extra., dated 26-9-1990 at page 2040).

An Act to amend the Electricity (Supply) Act, 1948 (Central Act No. 54 of 1948) in its application to the State of Himachal Pradesh.

Whereas it is considered necessary to make provision for providing an age of superannuation for the members of the Himachal Pradesh State Electricity Board.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-first Year of the Republic of India as follows :—

1. Short title and commencement.—(1) This Act may be called the Electricity (Supply) Himachal Pradesh (Amendment) Act, 1990.

(2) It shall be deemed to have come into force with effect from the 13th day of July, 1990.

2. Amendment of section 5.—In sub-section (6) of section 5 of the Electricity (Supply) Act, 1948 (54 of 1948), for the words “if he is a member of Parliament”, the words “if he has attained the age of 65 years or is a member of Parliament” shall be substituted.

3. Certain appointments to be void.—(1) Notwithstanding anything to the contrary contained in any provisions of the Electricity (Supply) Act, 1948 (54 of 1948), rules, regulations or bye-laws made thereunder or in any Judgment, decree or order of the court or in any contract, any appointment, made before the commencement of the Electricity (Supply) (Himachal Pradesh Amendment) Act, 1990, whereby a person has a right to continue as a member of the Board after attaining the age of 65 years, shall be void; and on such commencement he shall be deemed to have ceased to hold office of the member of the Board.

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R. H. P. Extra. dated 17-8-1990 p. 1832 and 1834.

(2) On ceasing to hold office of the member of the Board under subsection (1), such member shall be entitled to compensation as may be determined by the State Government; but such compensation shall not exceed the amount equivalent to the amount of salary and allowances payable to him for his unexpired term.

4. Repeal and savings.—(1) The Electricity (Supply) (Himachal Pradesh Amendment) Ordinance, 1990 (2 of 1990) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act, as if this Act had come into force on the day on which such thing was done or action was taken.

NOTIFICATIONS AND RULES

UNDER

THE ELECTRICITY (SUPPLY) ACT, 1948

[Issued and published in Hindi in R.H.P. Extra., dated 22-6-1990, P. 1517-1518].

DIRECTIONS REGARDING THE DISCHARGE OF FUNCTIONS OF THE BOARD

MULTIPURPOSE PROJECT AND POWER DEPARTMENT

NOTIFICATIONS

Shimla-the 22nd June, 1990

No. MPP-A(3) 11/76-Part-II.—Whereas the Himachal Pradesh State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (Act No. 54 of 1948) (hereinafter called the Board) has been incurring losses and to enable itself to discharge its essential official obligations, the State Government has, from time to time, to make subventions and advance loans to the Board and has to accord sanctions to the Board to borrow, on the guarantee given by the State Government, by issue or debentures of bonds or to make arrangements with bankers;

And whereas the State Government is satisfied that a situation has arisen whereby the Board is passing through the financial difficulties it is necessary that the Board in discharge of its functions must apply financial check and follow economy measures;

Now, therefore, in exercise of the powers vested in him under subsection (1) of section 78-A of the Electricity (Supply) Act, 1948 (Act No. 54 of 1948) and all other powers vested in him in this regard, the Governor, Himachal Pradesh, is pleased to direct that in discharge of its functions the Board shall be guided by the following directions, namely:—

DIRECTIONS

1. Observance of rules of financial prudence.—For the purpose of achieving the maximum economy and efficiency in the functioning of the Board, the Board shall observe the norms of financial prudence.

No. of cases challenged in court	No. of cases disposed of by court during month	No. of cases pending at the end of the month		Remarks
		Police	Court	
5.	6.	7.		8.

Signature of the Superintendent of Police
District _____

(R.H.P. dated 29.7.2000, P. 1411-1413)

**THE ELECTRICITY (SUPPLY) HIMACHAL PRADESH
AMENDMENT ACT, 1999**

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 5.
3. Amendment of section 9.
4. Amendment of section 10.

**THE ELECTRICITY (SUPPLY) HIMACHAL PRADESH
AMENDMENT ACT, 1999**

(Act No. 4 of 2000)¹

(Received the assent of the President on 4th February, 2000 and was published in Hindi and English in R.H.P. Extra, dated 8.6.2000, p. 1609-1610).

An Act further to amend the Electricity (Supply) Act, 1948 (Central Act No. 54 of 1948) in its application to the State of Himachal Pradesh.

BE it enacted by the Legislative Assembly of Himachal Pradesh in Fiftieth Year of the Republic of India, as follows:-

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 12.4.1999, P. 1290 & 1292.

1. Short title.- This Act may be called the Electricity (Supply) Himachal Pradesh Amendment Act, 1999.

2. Amendment of section 5.- In section 5 of the Electricity (Supply) Act, 1948 (54 of 1948), (hereinafter called the principal Act),-

(a) in sub-section (2), after the words "seven members", the words "including Chairman" shall be added; and

(b) for sub-sections (5) and (6), the following shall be substituted, namely:-

"(5) The Chairman of the Board shall be appointed by the State Government on such terms and conditions as may be prescribed.

(6) A person shall be disqualified from being appointed or for being a Chairman or a member of the Board if he has attained the age of 65 years."

3. Amendment of section 9.- In section 9 of the principal Act,-

(a) in its heading, for the word "Members", the words "Chairman or members" shall be substituted; and

(b) in sub-sections (1) and (2), before the word "member" wherever it occurs, the words "Chairman or" shall be inserted.

4. Amendment of section 10.- In section 10 of the principal Act,-

(a) in its heading, after the words "suspension of", the words "the Chairman or" shall be added;

(b) in sub-sections (1) and (2), before the words "any member", the words "the Chairman or" shall be inserted;

(c) in sub-sections (1), (3) and (4), for the words "a member", "the member", "member" wherever these occur, the words "a Chairman or a member", "the Chairman or the member" "Chairman or member" shall respectively be substituted; and

(d) in sub-section (1), clause (d) shall be omitted.

**THE ELECTRICITY (SUPPLY) HIMACHAL PRADESH SECOND
AMENDMENT ACT, 1999**

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 2.